



महाराष्ट्र शासन राजपत्र

प्राधिकृत प्रकाशन

गुरुवार, मार्च ३१, १९८८/चैत्र ११, शके १९१०

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग पाच

महाराष्ट्र विधानसभेत व महाराष्ट्र विधानपरिषदेत सादर केलेली विधेयके

वर्गणीदारांस सूचना—दिनांक २४ मार्च १९८८ रोजीच्या साप्ताहिक राजपत्राची पृष्ठे १ ते ७१ अशी अनवधानाने छापली गेली आहेत ती राजपत्र फाईल करताना कृपया पृष्ठे २०४ ते २७४ अशी समजावीत.

Instruction to Subscribers—Folios of Weekly Gazette, dated 24th March 1988 are printed inadvertently as pages Nos. 1 to 71, which may please be treated as pages 204 to 274 while filing the Gazette.

पुढील विधेयके, दुरुस्त्या इत्यादी, असाधारण राजपत्र म्हणून त्यांच्यासवोर दर्शविलेल्या दिनांकांना प्रसिद्ध करण्यात आली आहेत :—

११

शुक्रवार, मार्च २५, १९८८/चैत्र ५, शके १९१०

MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill which was introduced in the Maharashtra Legislative Council on 25th March 1988 is published under Rule 111 of the Maharashtra Legislative Council Rules:—

L. C. BILL No. IV OF 1988.

A BILL

further to amend the Bombay Municipal Corporation Act.

Bom. WHEREAS it is expedient further to amend the Bombay Municipal Corporation Act, for the purposes hereinafter appearing; It is hereby enacted in the Thirty-ninth 1888. Year of the Republic of India as follows:—

1. (1) This Act may be called the Bombay Municipal Corporation (Amendment) Act, 1988.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of section 63 of Bom. III of 1888. 2. In section 63 of the Bombay Municipal Corporation Act, after clause (jbb), the following clause shall be inserted, namely:—

“(jbb) Creation of a trust and/or making contribution to a trust, whether already established or which may be established for building and/or running a hospital to provide medical facilities to the employees of the B.E.S. & T. Undertaking and their family members.”

STATEMENT OF OBJECTS AND REASONS.

The B.E.S. & T. Undertaking runs two essential public utility services viz. carriage of passengers by omnibus within the Greater Bombay limits and supply of electrical energy in the city limits and employs about 35,000 employees. In maintaining those two essential public utility services efficiently and smoothly, the health and regularity in attendance of the members of the staff play a vital role. It is, therefore, proposed that contributions be made by the Undertaking and its employees jointly to a Trust already established or to be established for running a full-fledged Hospital for the employees of the B.E.S. & T. Undertaking and their family members.

Since there is no provision in the Bombay Municipal Corporation Act, 1888 for creation of a Trust and/or to make contributions to a Trust whether already established or which may be established for construction and running of a hospital to provide medical facilities to the employees of the B.E.S. & T. Undertaking and their family members, it is proposed to amend section 63 of the Bombay Municipal Corporation Act, 1888 by incorporating an additional clause (*jjbb*) after clause (*jjb*).

Vidhan Bhavan:
Bombay, the 21st March 1988.

SADANAND VARDE,
Member-in-charge.

Bombay, dated the 25th March 1988.

C. M. DHOPARE,
Secretary (II),
Maharashtra Legislative Council.